

is not within the powers of the Ministry of Industry to make a time bound programme for them. (*Interruptions*)

[*Translation*]

**SHRI BANWARILAL PUROHIT:** Mr. Speaker, Sir, certain guidelines have been laid down in licencing policy for Sugar Factories and as per my information according to the guidelines, the proposal is recommended by the Ministry of Civil Supplies to the Department of Industry and then it is further processed by the Department of Industry.

**MR. SPEAKER:** Mr. Purohit, it is a specific question.

**SHRI BANWARILAL PUROHIT:** What I mean to say is that there should be some discipline in regard to licencing policy. It came to our notice that the Ministry of Industry is dealing with the licence cases directly.

**SHRI AJIT SINGH:** The main question is regarding the licences and it has nothing to do with the licencing policy in regard to sugar mills.

**MR. SPEAKER:** All right. Next question, Shri Maheshwar Singh.

[*English*] railway 5-13

**City Booking Agencies in Delhi**

\*368. **SHRI MAHESHWAR SINGH:** Will the Minister of RAILWAYS be pleased to state:

(a) the details of City Booking Agencies working in Delhi Division; and

(b) the details of rate of commission and cartage etc, paid to the agents, for the last three years, year-wise?

**THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES):**

(a) and (b) A statement is laid on the Table of the Sabha.

## STATEMENT

Sl. No.	Name of the City Booking Agency	Rate of Commission for the years 1988, 89 & 90 on passenger tickets	Nature of Traffic	Serving Station	Cartage Rate on Parcel and Goods Traffic for the last 3 years		
					1988 (and upto 16-7-1989)	1989 (w.e.f. 17-7-1989)	1990
1.	Delhi Sadar Bazar	2%	Goods	New Delhi	Rs. 1.16 (for ordinary goods)	Rs. 1.74 (for ordinary goods)	Same as from 17-7-1989
			Parcel	Delhi	Rs. 1.75 (for bulky goods)	Rs. 2.63 (for bulky goods)	
2.	Delhi Subzi Mandi	2%	Goods	Tughlakabad	}—Same as in the case of Delhi Sadar Bazar		
			Goods Parcel	New Delhi Delhi			
3.	Delhi Connaught Place	1.25%	Goods Parcel	New Delhi Delhi	}—Do.—		
4.	Delhi Karol Bagh	1.75%	Parcel	Delhi	}—Do.—		
5.	Delhi Shahdara	2%	Parcel	Delhi Shahdara	}—Same as in 1988		
				Delhi	}—Same as in 1988		
				New Delhi	}—Same as in 1988		

Per 40 kg. Every additional 20 kg.

Sl. No.	Name of the City Booking Agency	Rate of Commission for the years 1988, 89 & 90 on passenger tickets	Nature of Traffic	Serving Station	Cartage Rate on Parcel and Goods Traffic for the last 3 years	
					1988 (and upto 16-7-1989)	1989 (w.e.f. 17-7-1989)
6.	Tilak Nagar	2%	Smalls	Delhi Shah-dara New Delhi	Rs. 0.96 Rs. 1.36	Rs. 0.48 Rs. 0.68
			Parcel	Delhi New Delhi	Rs. 1.29 Rs. 1.29	Rs. 0.60 Rs. 0.60
			Goods	New Delhi	Rs. 1.27	Rs. 0.61
7.	Wazirpur Industrial Area (Not catering to passenger traffic)	..	Parcel Goods	Delhi New Delhi	Was not functioning in 1988	Per 40 kg. Every additional 20 kg. Same as in 1989
						Rs. 0.20 Rs. 0.20
						Rs. 0.10 Rs. 0.10
8.	Karnal (Not catering to passenger traffic)	..	Parcel Smalls Wagon-load	Karnal	Rs. 0.25 Rs. 0.25 Rs. 1.00 per 100 kg.	Rs. 0.20 Rs. 0.20 Same as in 1988
					Per 40 kg. Every additional 20 Kg.	Same as in 1988

9. Ghaziabad	2.5%	Parcel	Ghaziabad	Rs. 2.00 (for ordinary goods) Rs. 3.00 (for bulky goods)	—Do.—	—Do.—	
10. Rohtak	2.5%	Parcel Smalls Wagon-load	Rohtak	Rs. 0.50 Rs. 0.50 Rs. 1.10 per 100 kg.	—Do.—	—Do.—	
11. Meerut	2.5%	Parcel Smalls Wagon-load	Meerut	Rs. 1.70 Rs. 1.70 Rs. 2.60 per 100 kg.	—Do.—	—Do.—	
12. Muzaffarnagar	2.5%	Parcel Smalls Wagon-load	Muzaffarnagar	Rs. 0.40 Rs. 0.40 Rs. 1.10 per 100 kg.	—Do.—	—Do.—	
(with Sub-agencies)							
(i) Navin Mandi							
		Parcel Smalls Wagon-load		Rs. 0.50 Rs. 0.50 Rs. 1.40 per 100 kg.	—Do.—	—Do.—	
(ii) Morna							
		Parcel Smalls Wagon-load		Rs. 1.10 Rs. 1.10 Rs. 2.50 per 100 kg.	—Do.—	—Do.—	

[*Translation*]

**SHRI MAHESHWAR SINGH:** Mr. Speaker, Sir, according to the information laid on the Table of the House the Commission given by the Railways to the booking agencies varies from 1.25 per cent to 2.5 per cent. Why is it so and why such variation is there?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH):** Sir, the commission depends on distance and location and that is why variation is there.

**SHRI MAHESHWAR SINGH:** Mr. Speaker, Sir, through you, I would like to know from the hon. Minister as to when these Booking Agencies were allotted to these Commission Agents and under what system these are allotted?

**SHRI AJAY SINGH:** Sir, these Agencies are allotted through tender system. The allotments were made at different points of time. The Agency for Wazirpur Industrial Area was allotted last year only.

**SHRI MAHESHWAR SINGH:** For how much period these are allotted.

**SHRI AJAY SINGH:** Mr. Speaker, Sir, these are allotted for five years and after five years these are renewed.

[*English*]

**SHRI SONTOSH MOHAN DEV:** There was a tradition in this Parliament that Members of Parliament could purchase tickets for their guests from the railway counter which was opened in the Parliament House. I understand, of late, that system had been discontinued; and the quota which was allotted for the Members of Parliament and their guests has not been in vogue now. May I know from the hon. Minister under what consideration was this done? Of course, when we write to the Minister, he does give tickets to us. But it is more botheration for him because we have

to write letters to him. Previously, some quota was given to the Members of Parliament and their guests. With the cancellation of 320 Airbus, now people do not get plane tickets. They come to us for help. People come for business, treatment and other things. They have to wait for a long time in order to get tickets for rail journey. May I know from the hon. Minister, who is very helpful not only to the Ministers but also to the Members of Parliament, under what constraint has he done this? Is he going to revive this decision? What steps is he going to take to help the Members of Parliament on this?

**SHRI GEORGE FERNANDES:** The great constraint that one has is in terms of availability of seats etc. which prompted us to take this decision. One can review this position. But, I think, in the present circumstances it may not be wise to do so.

[*Translation*]

**SHRI MADAN LAL KHURANA:** Mr. Speaker, Sir, I would like to know one thing about these Booking Agencies. Is it a fact that complaints were received against some Agencies and after making inquiry into them they were all found correct but even then these agencies were reallocated to them. Will the hon. Minister order an enquiry as to how these agencies have been reallocated to the persons against whom corruption charges and many other charges were levelled. How they succeeded in getting the agencies again. (*Interruptions*)

**SHRI SONTOSH MOHAN DEV:** Sir, allot these agencies to the people of Khuranaji's party. Then it would be all right.

**SHRI MADAN LAL KHURANA:** Mr. Speaker, Sir, earlier they had their way but even now their men have succeeded in their manipulation to secure the agencies. The persons against whom there were complaints should have been black-listed. How did you give the Agencies again to them.

SHRI AJAY SINGH: Mr. Speaker, Sir, we will certainly investigate.

**Amount Outstanding against Drug Companies**

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\*369. SHRI HARSH VARDHAN:

SHRI K. MANVENDRA SINGH:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the total amount outstanding against different drug companies upto 31st March, 1990 under the 'Drug Price Equalisation Account';

(b) the names of the companies against which more than 5 crore rupees were outstanding upto 31st March, 1990; and

(c) the measures being adopted for the realisation of this money and time by which Government would realise this amount?

[English]

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) to (c) A Statement is laid on the Table of the Lok Sabha.

**STATEMENT**

(a) An Annexure giving the details of the amounts tentatively assessed and the amounts deposited by each company is attached. Tentative Liabilities have been assessed against the companies involved in the Supreme Court case upto 31st December, 1983 in the first phase, and for the remaining it is upto the period as indicated in the Annexure.

(b) The names of the Companies against whom the tentative liability is more than Rs. 5 crores on the above basis are given below:—

- (1) M/s. Cyanamid India Ltd.
- (2) M/s. Hoechst India Ltd.
- (3) M/s. Merind Ltd.
- (4) M/s. Lyka Labs.
- (5) M/s. Glaxo India Ltd.

(c) The exercise of determining the liability requires scrutiny of the records of the companies which are quite old. All the same Government is moving quite fast on these cases so that the issue of recovery is settled immediately and once for all.

**ANNEXURE**

Sl. No.	Name of the Company	Tentative amount calculated for the period 31-12-83 after review (Rs. in lakhs)	Amounts deposited so far (Rs. in lakhs)
1	2	3	4
(a) <i>Supreme Court case</i>			
1.	M/s. Cyanamid India Ltd.	536.91	100.00
2.	M/s. Hoechst India Ltd.	2491.05	312.10
3.	M/s. John Wyeth India Ltd and M/s. Geoffrey Manners Ltd.	173.02 28.37	45.00